

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 4971  
TO BE ANSWERED ON 26.03.2018**

**FIXED TERM CONTRACT WORKERS**

**4971. SHRI C.N. JAYADEVAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government had called a consultation meeting with the representatives of State Governments, trade unions and industry for the implementation of the proposed fixed term contract workers rights announced in the Budget 2018-19; and**
- (b) if so, the details and the outcome thereof along with the follow-up action taken by the Government thereon?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b): A tripartite consultation meeting was held on 15.2.2018 under the chairmanship of Shri Santosh Kumar Gangwar, Hon'ble Minister of State for Labour & Employment (I/C) with the representatives of State Governments, Central Trade Unions and Employers Organizations to discuss the intent Notification No. G.S.R. 17(E) dated 8.1.2018 for incorporating the Fixed Term Employment Workman category under the Industrial Employment (Standing Orders) Act, 1946 and Rules made thereunder for all Sectors. Based on the comments/suggestions received, Ministry of Labour & Employment has published the Industrial Employment (Standing Orders) Central (Amendment) Rules, 2018 vide Notification No.G.S.R.235(E) dated 16.3.2018.**

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